

(25)

CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

R.A.No.227/97

IN

R.A.No.1736/92

New Delhi: this the 20th October, 1997.

HON'BLE MR.S.R.ADIGE, VICE CHAIRMAN(A)

HON'BLE DR.A.VEDAVALLI, MEMBER(J)

Shri P.D.Makkar,

s/o Late Shri H.D.Makkar,

R/o AQ/64, Tagore Garden,

New Delhi- 110027.

..... Review Applicant.

Versus

Union of India through

1. The Secretary,
Ministry of Defence(Finance Division),
F.A.(DS) Board. Section,
South Block,
New Delhi - 110011.

2. The Controller General of Defence A/cs,
West Block No.V,
R.K.Puram,
New Delhi - 110066

.... Respondents.

ORDER(BY CIRCULATION)

BY HON'BLE MR.S.R.ADIGE VICE CHAIRMAN(A)

Perused the RA.

2. None of the grounds contained therein
bring it within the scope and ambit of Section 22(3)
(f) A.T Act read with Order 47 Rule 1 CPC
under which alone any order/judgment / decision
of the Tribunal can be reviewed.

3. In the guise of an RA, applicant has
sought to reargue the entire matter as if it was an
appeal. This is not permissible in law as held

(b)

by the Hon'ble Supreme Court in A.T.Sharma Vs.
A.P.Sharma & Ors - AIR 1979 SC 1047.

4. RA is rejected.

A. Vedavalli
(DR. A. VEDAVALLI)
MEMBER (J)

S. R. Addige
(S. R. ADDIGE)
VICE CHAIRMAN (A)

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